

**DIVISION BENCH**

**ITEM NO.122**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.278/2020, IA No.179/2023, IA No.211/2023, IA No.331/2023 &  
IA No.166/2024 IN CP (IB) No. 75/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S M/S FEDDERS ELECTRIC &amp; ENGINEERING LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC (Resolution Plan Approved)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Gunjan Jadwani, Adv. : *For the Applicant in all IAs*

Sh. Ashwani Kumar Sharma, Adv. : *For the Commissioner Excise and  
Taxation HP in IA No.211/2023*

**ORDER**

**IA NO.179/2023**

- 1.** There is no representation today on behalf of the non-applicant/ respondent i.e. EPFO Regional Office, New Delhi. However, the reply has already been filed.
- 2.** Let the matter be adjourned for final hearing even in the absence of the Ld. Counsel representing the non-applicant/ respondent on 12<sup>th</sup> July, 2024 and to be taken up higher on Board.

**IA NO.166/2024**

- 1.** There is no representation today on behalf of the non-applicant/ respondent i.e. EPFO District Office, Nahan, Sirmaur, (HP), nor any reply has been filed on its behalf.

**-Sd-**

**-Sd-**

2. Let the matter be adjourned for final hearing even in the absence of the reply or even in the absence of any representation on behalf of the said organization on 12<sup>th</sup> July, 2024 and to be taken up higher on Board.

**IA NO.331/2023**

1. There is no representation today on behalf of the non-applicant/respondent. However, the reply has already been filed.
2. Let the matter be adjourned for final hearing on 12<sup>th</sup> July, 2024 and to be taken up higher on Board.

**IA NO.211/2023**

1. Ld. Counsel, Sh. Ashwani Kumar Sharma appears on behalf of the non-applicant/ respondent i.e. Commissioner Excise and Taxation HP, who states that the reply has been filed.
2. Let the matter be adjourned for final hearing on 12<sup>th</sup> July, 2024 and to be taken up higher on Board.
3. Other application be also put on the same date.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**2<sup>nd</sup> July, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*